

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1822

ANSWERED ON:15.03.2005

BAN ON LOTTERIES

Chandrapan Shri C.K.;Joshi Shri Pralhad Venkatesh;Rajendran Shri P.;Surendran Shri Chengara;Veerendra Kumar Shri M.P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government proposes to bring a comprehensive legislation to curb the menace of all kinds of lotteries including on-line lotteries all over the country;
- (b) if not, whether the Government has taken note of many litigation's in this issue pending in various High-Courts including High-Court of Kerala wherein the constitutionality of State Enactment's banning the lotteries were questioned;
- (c) if so, the reaction of the Government in this regard;
- (d) whether Union Government has been requested by the Government of Kerala to take action under section 6 of the Lotteries Regulation Act against Meghalaya, Arunachal Pradesh, Sikkim and Bhutan in view of the violation of the provisions of section 4 of the Act; and
- (e) if so, the details of action taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

- (a) to (c): The Lotteries (Regulation) Act, 1998 already exists for regulating the lotteries. The Lotteries (Prohibition) Bill, 1999 aimed at prohibiting organization, conduct or promotion of lotteries was introduced in the Rajya Sabha on the 23rd December, 1999.
- (d) & (e): The Government of Kerala had requested the Union Government to prohibit on-line/paper lotteries run by certain States and to temporarily stop the sale of tickets of these lotteries in Kerala alleging that these lotteries were being organized in violation of the provisions of Section 4 of the Lotteries (Regulation) Act, 1998. The matter was taken up with the concerned States and they strongly contested the allegations. On the other hand, one of the States has challenged the provisions of the Kerala State Lotteries and on-line Lotteries (Regulation) Rules, 2003 of the Government of Kerala in the Supreme Court. The matter is sub-judice.